

availing of crop loans from credit institutions for insured crops in areas notified under the scheme.

[*Translation*]

Drug Trafficking In Delhi

*159. SHRI JANARDAN TIWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government are aware that drug trafficking in Delhi is increasing; and

(b) if so, the measures taken to check it?

THE MINISTER OF HOME AFFAIRS(SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). Owing to its proximity to countries like Afghanistan, Pakistan, Iran, Nepal and Burma, India is being used as transit for drug trafficking with Delhi as one of the exit points. The Government has enacted the Narcotic Drugs and Psychotropic Substances Act 1985 providing deterrent punishment to drug traffickers and adequate powers to law enforcement agencies. A constant watch is kept on the borders of the city and the suspects to check infiltration of drugs. Close liaison is maintained by the Delhi Police and the excise department of Delhi Administration with other enforcement agencies.

[*English*]

Compensation to Persons Killed by Terrorists

*160. SHRI RAMLAL RAHI:
SHRIMATI JAYAWANTI NAV-
INCHANDRA MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed by terrorists from December, 1989 till date, State-wise; and

(b) the amount of compensation given to the families of the victims, State-wise?

THE MINISTER OF HOME AFFAIRS(SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Cases Pending Against Mahanagar Telephone Nigam Officials

*161. SHRI KALPNATH SONKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any cases involving corruption charges against certain officials of Mahanagar Telephone Nigam are pending;

(b) if so, the details thereof including the date from which the cases are pending;

(c) whether the officials concerned have been transferred from their respective positions when they received charges; and

(d) if not, the reasons for retaining them in their original positions?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION(SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir

(b) Number of cases pending are as under:

Delhi — 110

Bombay — 44

Details about the pending cases are

given in the Statement below.

(d) Does not arise in view of reply at (c) above.

(c) Yes, Sir.

STATEMENT OF PENDING CASES

	Delhi	Bombay
Group A	5	7
Group B	6	6
Group C	85	30
Group D	14	1

The year-wise breakup of pending cases is as under:-

	*Delhi	Bombay
1978	Nil	4
1979	Nil	1
1980	Nil	3
1981	Nil	1
1982	1	5
1983	4	0
1984	2	4
1985	1	1
1986	6	2
1987	12	5
1988	42	9
1989	38	9
1990	2	Nil

* Two prosecution cases relating to Group 'A' officers of Delhi are also pending since 1974.